

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2292
TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025**

ESTABLISHMENT OF BAR COUNCILS IN NORTH EASTERN REGION

2292. Dr. Indra Hang Subba:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the number of Bar Councils functional in North Eastern Region (NER) along with the details thereof; and
- (b) whether the Government has plans to enable Bar Councils in each State High Courts in the NER, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a) As per Section 3 of the Advocates Act, 1961, the Bar Councils has been constituted for States including those in the North Eastern Region (NER).

(i) The Bar Council of Arunachal Pradesh, Assam, Mizoram and Nagaland – is a common State Bar Council constituted under Section 3(1)(b). As informed by the Bar Council of India, the State of Sikkim also falls under the jurisdiction of the Bar Council of Arunachal Pradesh, Assam, Mizoram and Nagaland, and no separate Bar Council has been constituted for the State of Sikkim.

(ii) As per Section 3(1)(a) of the Advocates Act, 1961 State Bar Councils for the States of Meghalaya, Manipur and Tripura have also been constituted.

A total of four (04) Bar Councils are functional in the North Eastern Region (NER).

(b) Presently, there is no proposal pending with the Government for enabling constitution of separate State Bar Councils for each High Courts in the North Eastern Region (NER).
